

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2449/2017
MA No.2595/2017

Wednesday, this the 26th day of July 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Sunil Kumar Verma
Aged about 62 years
Group Scientist-I, Medical
New Jyoti Group Housing Society
Plot No.27
Apartment No.A-201
Sector 4, Dwarka
New Delhi – 110 078

(Mr. Ashok Kriplani, Advocate)

..Applicant

Versus

The Chief Administrative Officer
All India Institute of Medical Sciences
Ansari Nagar
New Delhi – 110 029

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

The applicant is challenging the order dated 28.11.2008 whereby he was absorbed to the post of Scientist-I under the Core Research Cadre at the AIIMS with effect from the date he assumes the charge of the post in accordance with the decision of the Supreme Court.

The applicant accepted his absorption vide the aforesaid order and continued to serve till he retired on 31.08.2014.

After retirement, the applicant had a second inning (temporary employment) w.e.f. 26.12.2014 to 30.09.2016. The present petition has been filed seeking his absorption w.e.f. 17.01.2005, when he completed 15 years of service. We fail to appreciate the necessity of coming to the court at this belated stage without any valid reason. There is absolutely no explanation in the condonation Application (MA No.2595/2017) why the applicant has not challenged this order when he continued in service from 2008 to 2014 till he retired and even on re-employment up to 2016. The reason for challenging the above order, at this stage, is also not disclosed.

2. We do not find any valid ground to interfere in the impugned order after a period of more than eight years. The condonation Application is hereby dismissed and consequently, the OA.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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